GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2993
ANSWERED ON:13.12.2011
APPOINTMENT OF CONSULTANTS BY MCD
Patasani Dr. (Prof.) Prasanna Kumar;Ray Shri Rudramadhab ;Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of retired tainted/charge-sheeted officers of Municipal Corporation of Delhi (MCD) have been appointed as consultants by the Delhi Government during 2010 and 2011;
- (b) if so, the details and reasons therefor;
- (c) the steps likely to be taken to revoke their appointment;
- (d) whether the Government plan to make it mandatory to get clearance from CVC/their parent department before their appointment; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a)to(c): The Services Department, Public Works Department & Housing, Development Department, Irrigation & Flood Control Department, Land & Building Department, Department of Social Welfare, Revenue Department and Directorate of Economics & Statistics of the Government of NCT of Delhi have informed that no such appointment has been made. The Urban Development Department of the Government of NCT of Delhi has, however, informed that one retired official of the Municipal Corporation of Delhi, against whom charge-sheet was issued, was appointed as a consultant for a period of six months, which expired on 02.12.2011. The Government of NCT of Delhi has mentioned that at the time he was appointed as consultant, the Government was not aware that he had been charge-sheeted.

(d)and(e): The Government of NCT of Delhi has been advised to ascertain the status of the retired employee from vigilance angle from his/her parent department, before taking a decision regarding his/her engagement as a consultant.